

**MINISTRY OF URBAN DEVELOPMENT (SHRI M. ARUNACHALAM):** (a) The work of construction of CGHS dispensaries in South Delhi is not held up due to encroachment on the allotted land. However, the work of construction of Samaj Sadans in Sector VIII R.K. Puram Sadiq Nagar has been held up due to encroachment on the land allotted for the purpose.

(b) Removal of encroachment on such land is not the responsibility of the Delhi Police but that of the land owning/allottee agencies. However, Police protection is provided whenever sought by these agencies to remove the unauthorised encroachments.

#### **Jhuggis in Government Colonies**

5645. **SHRI MADAN LAL KHURANA:** Will the Minister of URBAN DEVELOPMENT be pleased to state:

(a) the total number of jhuggis in Government colonies like R.K. Puram, Moti Bagh, Nanakpura, Siriniwasपुरी etc. and the number of unauthorised Jhuggis out of them;

(b) the steps taken to clear all such jhuggis; and

(c) the number of complaints received from the residents of the Government colonies for the removal of the Jhuggis and the action taken thereon?

**THE MINISTER OF STATE IN THE MINISTRY OF URBAN DEVELOPMENT (SHRI M. ARUNACHALAM):** (a) As reported by Central Public Works Department there are approximately 6829 jhuggis and all of them are unauthorised.

(b) As and when such encroachment is noticed by C.P.W.D., the same is being reported to the concerned authorities for taking necessary action in accordance with

the instructions issued by the Government on the subject from time to time. In some cases where eviction was initiated, the encroachers have obtained stay orders from the cCourts.

(c) As reported by CPWD, 15 numbers of complaints have been received and the same have been passed on to the concerned authorities for taking further action.

[*Translation*]

#### **Essential Commodities Act**

5646. **SHRI BHAGWAN SHANKAR RAWAT:** Will the Minister of PRIME MINISTER be pleased to state :

(a) whether any policy to further extend the provisions of Essential Commodities (Special Provision) Act by reviewing its implementation, is under consideration of the Government;

(b) if so, the details thereof; and

(c) the details of the commodities notified under the said Act in regard to which challans were made under the said Act and punishment was not awarded even in a single case?

**THE MINISTER OF STATE IN THE MINISTRY OF CIVIL SUPPLIES, CONSUMER AFFAIRS AND PUBLIC DISTRIBUTION (SHRI KAMALUDDIN AHMED):** (a) and (b). The Essential Commodities (Special Provisions) Act, 1981 is valid upto 31.8.92. The matter regarding further extension of the validity of the special provisions is presently being examined in consultation with State Governments/ U.T. Administrations.

(c) This Ministry monitors the statistics regarding action taken under the Essential Commodities Act by the state Governments/